

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 3143
(TO BE ANSWERED ON 22.03.2018)

ANALYSIS OF RTI APPLICATIONS

3143. SHRIMATI VANDANA CHAVAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether any Ministry or Department has undertaken an exercise of analysing the nature of information sought by citizens under The Right to Information Act;
- (b) if so, the details of Ministries and Departments that have undertaken such an exercise and major findings thereof; and
- (c) if not, the reasons for not undertaking such an exercise, till date?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Instructions have been issued to all Public Authorities vide OM No. 1/1/2013-IR dated 9th July, 2015 to make an analysis of information which is sought most often and to provide it on their website as suo-motu disclosure. All Ministries/ Departments and Public Authorities have been sensitized that these instructions may be strictly complied with.

Every Ministry/ Department/ Public Authority is required to undertake its own analysis of the nature of information sought by citizens under the Right to Information Act; and this is not centrally monitored.
